

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2208

ANSWERED ON:29.11.2016

Assistance for Natural Calamities

Adsul Shri Anandrao ;Choudhary Col. (Retd) Sona Ram;Munde Dr.Pritam Gopinath;Patil Shri Shivaji Adhalrao;Raut Shri Vinayak
Bhaurao;Shinde Dr. Shrikant Eknath;Shrirang Shri Chandu Barne

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government provides central assistance as relief for losses due to natural calamities;
- (b) if so, the criteria fixed for providing central assistance to the States in case of natural calamities and the details of the central assistance provided to the affected States during the last three years and the current year, State-wise;
- (c) whether some of the States have lodged protests for not being provided "timely assistance" for the damage caused due to natural calamities and if so, the details thereof;
- (d) whether some States were also not satisfied with the amount of central assistance provided to them and if so, the action taken by the Government in this regard, State-wise; and
- (e) whether the Government proposes to bring crop loss from fire in the category of natural disaster and thus help the farmers who have become victims of it and if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJU)

â€2/-

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(a) to (e) As per the National Disaster Management Policy, the primary responsibility for disaster management rests with the States. The concerned State Governments undertake relief activities according to the magnitude of the ground situation, in the wake of natural disasters from the State Disaster Response Fund (SDRF) already placed at their disposal in accordance with Government of India approved items and norms without any discrimination. For calamity of a severe nature, additional assistance is supplemented by Government of India from the National Disaster Response Fund (NDRF) by following the laid down procedure.

The corpus of SDRF is contributed by the Government of India and the State Government in the ratio 75:25 for General Category States and 90:10 for Special Category States. NDRF is fully funded by the Government of India. Under the prevailing guidelines, the first charge of relief expenditure is on the SDRF. Allocation of SDRF for each State Government is done by the Finance Commission, for the Award period.

Financial assistance under SDRF/ NDRF in the wake of natural calamities is by way of relief and not for compensation of loss as suffered/ claimed. Additional expenditure, if any, incurred over and above or on other than approved items/ norms, is required to be met by the States from their own resources.

â€3/-

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State-wise details of allocation and releases from SDRF and NDRF during the last three year and the current year are given in Annexure.

With regard to crop loss from fire, it is to inform that the crop loss due to fire already stands included as one of the eligible natural calamity for providing assistance from SDRF/ NDRF as per the norms applicable in the wake of other notified natural calamities.
